

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606
IB-278/PB/2021
IA/4352/2021

IN THE MATTER OF:

Central Bank of India (Through Its RP Nitin Narang) ...PETITIONER

Vs.

Mr. Jitender Kumar Yadav

...RESPONDENT

Section

U/s 95(1) of IBC, 2016

Order delivered on 19.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant:

For the RP

:Adv. Abhishek Anand, Adv. Karna Kohli, Adv.
Palak Kalra.

For the Respondent

:Adv. Ashutosh Gupta and Adv. Gaurav Rana.

ORDER

IA/4352/2021

Ld. counsel on behalf of the Resolution Professional is present and their rejoinder is now reflected on the e-portal. Ld. counsel appearing on behalf of the Personal Guarantor submitted that he shall not represent Personal Guarantor anymore. Ld. counsel may inform his decision to his client i.e. Personal Guarantor. Notice be also issued to Personal Guarantor to appear in person or through counsel on the next date of hearing. List the matter on **21.08.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)